

NON-REPORTABLE

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO.996 OF 2005

CHANDRABHAN JAIN

..

APPELLANT

-VS-

BADAMIBAI & ORS.

..

RESPONDENTS

J U D G M E N T

MARKANDEY KATJU, J.

1. Heard learned counsel for the parties.
2. In this case the Madhya Pradesh High Court by the impugned judgment dated 15.10.2004 acquitted the respondents.
3. We have carefully perused the judgment of the High Court. The High Court has considered the evidence on record in detail, and we are not inclined to take a different view.
4. For the reasons given above this appeal is dismissed.

.....J.
(Markandey Katju)

.....J.
(Gyan Sudha Misra)

New Delhi;

11th November, 2010